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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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NEW DELHI: THE 15TH JUNE, 1979.

NOTIFICATION  
INCOME TAX

No.2861 (F.No.404/125(TRO-Bihar)/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri Srivilas being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The Appointment of Shri H.P.Singh as Tax Recovery Officer made under Notification No.1644(F.No.404/27/77-ITCC) dated 8.2.77 is hereby cancelled.

3. This Notification shall come into force with effect from the date Shri Srivilas takes over charge as Tax Recovery Officer.

Sd/-  
(H. VENKATARAMAN)  
Deputy Secretary to the Government of India.

The Manager,  
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Sd/-  
Deputy Secretary to the Government of India.

AUTHORISED FOR ISSUE

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\* SHARMA \*